

[Sh M V Chandrashekara Murthy]

17.52 hrs

year 1993-94, be taken into consideration "

JAMMU AND KASHMIR
APPROPRIATION BILL, 1993

The Motion was Adopted

[English]

MR CHAIRMAN We will now take up clause by clause consideration of the Bill

MR CHAIRMAN The question is

That Clauses 2 and 3 stand part of the Bill

The Motion was Adopted

MR CHAIRMAN That question is

That the schedule Clause 1 the enacting formula and the long Title stand part of the Bill

The Motion was Adopted

Clauses 2 and 3 were added to the Bill

The Schedule Clause 1 the Enacting Formula and the Long Title were added to the Bill

I beg to move

"That the Bill be passed"

MR CHAIRMAN The question is

"That the Bill be passed "

The Motion was adopted

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992-93

MR CHAIRMAN The question is

That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992-93

The Motion was Adopted

..

SHRI M V CHANDRASHEKARA MURTHY I introduce the Bill

MR CHAIRMAN The Minister may now move the motion for consideration of the Bill

SHRI M V CHANDRASHEKARA MURTHY I beg to move "

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the serv-

ices of the financial year 1992-93
be taken into consideration

take up combined discussion on Item Nos
20 to 28 in today's List of Business

MR CHAIRMAN The question is

That the Bill to authorise payment
and appropriation of certain further
sums from and out of the Consoli-
dated Fund of the State of Jammu
and Kashmir for the services of the
financial year 1992-93 be taken
into consideration

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAJESH PILOT) Sir why are you combin-
ing all these items (*Interruptions*)

MR CHAIRMAN Hon Members, may
I remind the House that the time allotted is
already finished So the Members should
try to be as brief as possible

The Motion was adopted

[*Transaction*]

MR CHAIRMAN The House Will now
take up clause by clause consideration of
Bill

PROF RASA SINGH RAWAT
(AJMER) The conditions are different in
different States Therefore each State should
be taken up separately (*Interruptions*)

The question is

"That Clause 2 and 3 stand part of
Bill "

SHRI TEJ SINGH RAS BHONSLE
(RAMTEK) Items 45 to 47 delegation of
power, should also be appended to it
(*Interruptions*)

The Motion was adopted

Clause 2 and 3 were added to the Bill

SHRI BHAGWAN SHANKAR RAWAT
(AQRA) Sir, this should not be combined
and must be taken up separately
(*Interruptions*)

MR CHAIRMAN The question is

"That the Schedule, Clause - I, the
enacting formula and the Long
Title stand part of the Bill .

[*English*]

The Motion was adopted

SHRI CHANDULAL CHANDRAKAR
(DURG) Sir, is it all combined?

*The Schedule, Clause 1, the Enacting
Formula and the Long Title were added to
the Bill*

MR CHAIRMAN It is combined

(*Interruptions*)

SHRI M V CHANDRASHEKARA
MURTHY I beg to move

MR CHAIRMAN The items pertaining
to Uttar Pradesh and Rajasthan are combined
now Please do not waste the time of the
House

"That the Bill be Passed "
MR. CHAIRMAN The question is

(*Interruptions*)

"That the Bill be passed

The motion was adopted

MR CHAIRMAN The items 20 to 28

(*Interruptions*)

MR. CHAIRMAN The House will now